HARYANA VIDHAN SABHA

# Committee on Public Undertakings (1983-84)

# (SIXTH VIDHAN SABHA)

# FIFTEENTH REPORT

### ON THE

GENERAL WORKING OF

HARYANA STATE AGRICULTURAL MARKETING BOARD



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Presented to the House on-

HARYANA VIDHAN SABHA SECRETARIAT, - CHANDIGARH MARCH, 1984

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### TABLE OF CONTENTS

Co	mposition of the Committee on Public Undertakings	(11)
In	troduction	(111)
<b>R</b> e	port	1
1	Introductory	1
2	Organisational set up	12
3	Accounting and Financial position	3—4
4	Current Activities and future Plans of the Board	46
5	Observations and Recommendations	614
6	Appendix (A B & C)	1522

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### (III)

### COMPOSITION OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1983 84)

### Chairman

1	Shri	Sagar	Ram	Gupta
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### Members

- 2 Sbri Amir Chand Makkar
- 3 Shri Bahadur Singh
- 4 Shri Balvir Singh Grewal
- 5 Shri Daya Nand Sharma
- 6 Shri Kulbir Singh Malik
- 7 Shri Neki Ram
- 8 Shri Nihal Singh
- 9 Bahin Shanti Devi

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### Secretariat

- 1 Shri G L Batra Secretary
- 2 Shri Chander Parkash, Deputy Secretary

### INTRODUCTION

I the Chairman of the Committee on Public Undertakings, having been authorised by the Committee in this behalf, present this Fifteenth Report on the general working of the Haryana State Agricultural Marketing Board

2 During oral evidence the Committee examined the representatives of th Department/Board concerned A brief record of the proceedings of each meeting of the Committee during the year 1983 84 has been kept in the Haryana Vidhan Sabha Secretariat

3 The Committee place on record their appreciation of the valuable assistance given to them by the Accountant General Haryana, and his staff and are thankful to the Secretary to Government Haryana, Finance D\_partment including his representatives and the representatives of the Department/Board who appeared before them from time to time The Committee are also thankful to the Secretary, Deputy Secretary the dealing Officer and the Staff of the Haryana Vidhan Sabha for the whole hearted co-operation and unstinted assistance given in preparing this report

Chandigarh the 28th February, 1984

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SAGAR RAM GUPTA Chairman

### REPORT

### HARYANA STATE AGRICULTURAL MARKETING BOARD

### INTRODUCTORY

Haryana State Ag icultural Marketing Board came into Th existence on 1 8 1909 as a result of division of the erstwhile Punjab State Agricultural Marke ing Board Earlier than that the Punjab State Agriculturil Marketing Board was functioning under the Punjab Agricultural Produce Markets Act 1961 The present Board is also functioning The objects of the Punjab Agricultural Produce under the said Act Markets Act 1961 are to achieve better regulation of the purchase sale storage and processing of agricultural produce and the establishment of markets for agricultural produce in the State so as to ensure that the produ er/farm r is not exploited by a dealer The green revolution has help d immensely for increasing market surpluses The existing mandis were not commodious enough to receive increased foodgrains and other commodities in tha peak season Therefore, the work of development of new grain markets and vegetable markets became a necessity and was taken up by the Board Earlier the mandis were functioning under the Colonisation Department but with the establish ment of the Board the mandis under the Colonisation Department are being gradually transferred to the present Board Thus besides establishing new mandis effecting improvements in the old mandis transferred by the Colonisation Department became one of the functions of the Board At present there are still 29 mandis which have not been transferred by the Colonisation Department to the Board

There are 2t present 89 Principal Yards 101 Sub Yards and 73 Purchase Centres functioning under the Board A list of the said Principal Yards Sub Yards and Purchase Centres is given at Appendix—A

The functions of the Board are to provide modern amenides like pueca cement concrete platforms, electricity water supply cattle sheds re thouse etc in the mandi. There are critain measures regulatory in nature taken by the Board for fixing timings of auctions proper payment of market produce etc. In addition to poviding various facilities for easy/better mark ting of farmers produce the Board also tries to ensure to a very substantial extent that the farmer is not exploited by the middlemen/traders and that the producer gets a competetive price for his produce

### 2 ORGANISATIONAL SET UP

Under the Art the State Governm nt constitutes the Board consis ting of a Chairmin and a Chief Administrator and 11 other members of whom 4 shall be official (Director Agriculture Joint Director Matkeing Director Animal Husbandry and Registrar Cooperative Societie) and 7 non official members Under this Act the term of the

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non official members of the Board is 3 years The non official members are drawn from the following —

- (1) One shall be from the producer members of Committee
- (11) one shall be member of the other registered organisation of the farmers
- (111) one shall be progressive producer of the State of Haryana
- (iv) one shall be from among such persons licensed under Section 10 as are members of the Committee
- (v) one representing Co operative Societies
- (vi) one shall be from amongst the persons licenced under Section 10 and
- (vii) one representing Panchayat Samitis

The working of the office of the Board is divided into two wings namely construction wing headed by the Chief Engineer assisted by 2 Superintending Engineers a Senior Town Planner 11 Executive Engineers one Architect 37 Sub Divisional Officers etc alongwith other supporting staff The other wing namely, Administrative Wing is headed by the Secretary of the Board assisted by the Administrative Officer Chief Marketing Enforcement Officei Chief Accounts Officer, Marketing Development Officer a Fire Adviser etc alongwith supporting staff The Chief Administrator enjoys the powers of Head of the Department whereas the Joint Director Marketing is ex officio Secretary of the Board and has the powers of head of the Office The cases of both the wings are put up to the Chief Administrator for his final orders where he is competent and where ever the decision of the Chairman of the Board is needed the files are put up to the Chairman of the Board for his final orders through the Chief Administrator Besides the aforesaid two wings, Resident Assistant Examiner with a supporting staff has also been engaged to conduct day to day audit of the Board as there is the system of pre audit

The State Govt by notification establishes a market Committee for every notified market area and specifies its headquarters

A Market Cemmittee consists of 11 or 19 members as the State Govt may in each case determine out of whom one shall be an official appointed by the State Govt The members of the Committee are appointed by the State Govt by notification from amongst the producers of the notified area of the Committee persons licensed under section 10 and persons licensed under section 13

The Market Committee is headed by a Chairman However, day to day working of the Committee is looked after by a Secretary who is its executive officer All employees engaged in connection with the management of the affairs of the Committee are under his control The Secretary advises the Committee and its Chairman in the light of the provisions of the Act rules and bye laws framed thereunder and the directions of the Board issued from time to time as well as previous decisions of the Committee

		31 12 1982	4 31 60 752/ 7 95 91 682/	12 27 52 434/ 9 54 34 423/	2 73 18 011/
rtiON e contributions f 30% of their e from market dia and other s derived from	on commercial c and expendi of framed rules c The income 79 to 31 12 82	1981 82	2 52 43 164/ 12 06 95 152/	14 59 38 316/ 10 27 77 564/	4 31 60 752/
3 ACCOUNTING AND FINANCIAL POSITION The main sources of income of the Board are the contributions received from the market committees at the rate of 30% of their income under section 27 of the Act loans recoverable from market committees and subsidy/grant in aid from Govt of India and other institutions Further the income of the market committees is derived from the Market fee which they chaige from the traders	The accounts of the Board are not maintained on commercial pattern 1 e on double entry system and only income and expenditure accounts are maintained Again the Board has not framed rules for the accounting system under Section 43 of the Act The income and expenditure account of the Board for the year 1978 79 to 31 12 82 is as under —	1980 81	2 14 95 782/ 7 60 60 070/	9 75 55 852/ 7 23 12 (88/	2 52 43 164/
3 ACCOUNTING AND FINANCIAL I The main sources of income of the Board are received from the market committees at the ra income under section 27 of the Act loans recove committees and subsidy/grant in aid from Govt of institutions Further the income of the market committ the Market fee which they chaige from the traders	the Board are ble entry system d autained Again stem under Secti unt of the Board	1979 80	2 68 40 449/ 5 44 65 283/	8 13 05 732/ 5 98 09 950/	2 1' 95 782/
3 ACCOU The main source: received from the n income under section committees and subs institutions Further the inc the Market fee which	The accounts of the Boa pattern 1 e on double entry ture accounts are maintained for the accounting system und and expenditure account of th is as under —	1978 79	46 29 369/ 7 88 23 230/	8 34 52 599/ 5 66 12 150/	2 68 40 449/
rece inco instr the	patt ture for and is as	Sr Head/Sub head No	<ol> <li>Opening balance</li> <li>Income during the year</li> </ol>	3 Expenditure during the year	Closing Balance

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The details under broader heads of income and expenditure are given in Appendix -B

It will be observed from above that as on 31st Dec 1982 an amount of Rs 2 73 18 lakhs was lying with the Board Further, an amount of Rs 12 90 33,175 72 lakhs was lying with various market committees on that date as per appendix C

The accounts of the Board are being audited by the Examiner Local Fund Accounts, under the Resident Audit Scheme according to which all payments are pre-audited and income stock and property accounts are post audited. The audit of the head office is conducted by the Resident Audit Officer and the accounts of the Market Committees are checked by the Audit Officers in the field

### 4 CURRENT ACTIVITIES AND FUTURE PLANS OF THE BOARD

The Board was created in August 1969 and the construction wing came into existence in March, 1972 Upto August 1978 the development programme was not properly planned for any particular type of work and the Board carried out activities in the mandis of the State in various fields viz pucca platforms road food storage, godowns, office cum rest house cattle sheds provision of water supply and electricity staff quarters, etc Since August 1978 development of 26 grain markets was taken up under World Bank Project -which is explicted to be completed by 31 12 1984 From August 1982 development of grain markets under Master Plan with total outlay of Rs 221 10 crores has been taken in hand This plan is expected to be completed in 20 years Under this plan 128 grain markets and 14 fruits and vegetable markets will be constructed besides providing additional facilities in existing 41 markets The plan is divided into four phases of five years each The first phase of this plan commen ced in September 1982 36 markets are being developed in this phase which are listed as below —

District and Phase wise construction Schedule of Grain Markets in Haryana under the Master Plan

Phase—I (Sept 1982 to Aug 1987)

No of Markets to be developed-36 ŕ

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Sr Name of Market

### Distt Ambala

- 1 Ambala Cantt
- 2 Ambala City F & V Mkt
- Ambala Cantt F & V Mkt
- 4 Chhachhraulı
- 5 Mustafabad

### Distt Karnal

- 6 Karnal
- 7 Kunjpura

### Name of Market

### Distt Kurukshetra

- 8 Thanesar
- 9 Ismailabad
- 10 Pipli

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Sr No

- 11 Seewan
- 12 Gumthala Garhu
- 13 Gumthala Rao
- 14 Kaul

### Distt Rohtak

- 15 Rohtak F & V Mkt
- 16 Bahadurgarh
- 17 Meham

### Distt Jind

- 18 Jind
- 19 Safidon
- 20 Pillukhera
- 21 Garhi
- 22 Dhamtam
- 23 Dhanauri

### Distt Sonepat

- 24 Barota F & V Mkt
- 25 Sonepat

### Distt Hissar

- 26 Bhuna
- 27 Fatehbad Cotton Market

### Distt Gurgaon

- 28 Nuh
- 29 Tauru
- 30 Punhana
- 31 Ferozepur Jhirka

### Distt Faridabad

32 Faridabad

### Distt Sirsa

33 Sırsa Cotton Market

### Distt Mohindergarh

- 34 Nangal Chaudhri
- 35 Ateli

### Distt Bhiwani

36 Satnalı

The Head office of the Board has been constructed at Panchkula at an estimated cost of Rs 27 53 lacs and was completed and occupied by the Board in October 1983 Further 116 staff quarters of different categories are under construction at Panchkula at a cost of Rs 92 35 lacs All these houses are likely to be completed by the end of March 1984 The scheme for the construction of additional 136 staff quarters has been sanctioned at an estimated cost of Rs 129 lacs and the construction was to commence in August 1983

### 5 OBSERVATIONS AND RECOMMENDATIONS

(1) The Board is at present having a non official Chairman but there are no non official members as the term of non official members expired on 26 2 1983 and the nomination of the new members has not been made so far During oral examination the State Government representative and the management of the Board was asked to explain in detail the reasons for not nominating the non official members of the Board In reply it was stated that the matter was under consideration of the Government When asked as to when the nomination was expected to take place the reply was as early as possible. The Government representative could not give a date by which the nomination could be completed. The Committee feel that the Board have been created for the what are been created for the what of the people and activities of the Board are mainly concerned with the farmers dealers It is quite necessary that the non official members of the Board etc should be there to ensure proper working of the Board It is therefore, recommended that the non-official members of the Board should be nominated as per the provisions of the Act at the earliest In of future also it should be ensured that the functioning of the Board should not be left only in the hands of the official members, and whenever a vacancy of the non official members, arises it should be filled up without any loss of time 6,186

Similarly the Committee was surprised to learn that excepting Narwana and Uchana Market Committees the other Market Committees in the State have not been nominated since the formation of the State and that the Market Committees are being run through Admins trators who happen to be the Sub Divisional Officers. This is a denial of democratic functioning of the market committees and also non compliance of the Act and rules framed thereunder During the course of oral examination the Government representative stated that proposals in respect of nomination of the Market Committees from the field have been received and are under consideration of the Government. The Govt representative however regretted his inability to tell the Govt policy and the immed in this respect. When asked to produce the file on the silpet they declined to make it available to the Committee Z

FO The Committee are not happy over this sad state of affairs on the 'functioning of almost all the market committees in the State under 7-1-60 official dom The Committee, therefore, recommend that nomination of all the market committees should be completed within one month and report furnished to the Committee The Committee further recommend that the MLAs of the respective Drop areas should be associated at the time of making nominations of the market grap, Committees in the State

(2) At present the accounts of the Board are not maintained on commercial lines t e under double entry system and simple income and  $FO^*$ expenditure accounts are maintained This does not reflect true and correct position of the State of affairs of the Board The Board have 7-1-86 inve t d crore, of rupees in creating various assets which are not being depicted anywhere in accounts Further as per statement of accounts furnished to the Committee it is noticed that lacs of rupers are shown under suspense account which is stated to be in the nature of advances made to the various parties Moreover, under the present system there are huge chances of manipulations emb-zzlem nts misappropriations, defalcations etc etc It is therefore very essential that the accounts of the Board ar. maintained on commercial lines so that the affairs of the Board are reflected in true and correct manner

During the course of oral examination it was intimated by the Government that the Board have been instructed to prepare the accounts on commercial lines Action in this behalf should be taken immedia tely and final accounts for the year 1933 84 should be prepared on commercial lines bringing out the income and expenditure account as well as the balance sheet containing, inter alia various items relating to habilities, fixed assets, current assets, investments, advances etc Further as required under section 43 (xvii) of the Punjab Agricultur il Produce Market Act 1951 the form in which the accounts of the Market Committees are to be k-pt and the adult and publication of such accounts the charges if any to be made for such audit have not y<sup>-t</sup> been prescribed though a period of over 14 years has lapsed since the formation of the Board The Committee Recommend that the said rules should be framed without any further loss of time so that a uniform practice in the maintenance of accounts and their audit is followed

Further it has been brought to the notice of the Committee that audit of the accounts of the Board is conducted by the Examiner The transactions of the Board run into crores Local Fund Account of ruppes and this is the only public und rtaking which is not under the audit con rol of Comptroller and Auditor General of India During the course of oral examination it was intimated oy the rupresentative of the Board that the matter was being examin d by the Finance Departm n<sup>+</sup> but a final decision was yet to be taken

The Committee recomend that the audit of accounts of the Board should be conducted in the sim minner in which the audit of accounts of other public undertakings is being got done i e from the statutory auditors as well as by the Comptroller and Auditor General of India

(3) In its written reply the Board stated that at the time of  $\int O'$  bifurcation the Haryana State Agricultural Marketing Board received  $\int O'$ from the erstwhile Punjab State Agricultural Marketing Board 7-1-80 Rs 10 000/ for meeting day to day exp nditure and certain items of 7-1-80furniture, fixture and fittings The distribution of assets and liabilities among the successor Boards is however still to be completed and finally

decided The Committee note with surprise that even after a lapse of more than 14 years this matter still remains to be settled The Committee recommend that this matter regarding the distribution of assets and habilities of the erstwinle Punjab Board between the successor States is taken up at a very high level so that the same is settled within 6 months Action taken in this behalf and report regarding the final outcome should be intimated to the Committee

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(4) The Board has got a construction wing headed by a Chief FO' Engineer and other supporting staff to execute the various construction 7 [-% works In its written reply the Board intimated that the Commissioner Ambala Division had conducted an enquiry relating to the construction work against some officers of the Board, which was later on transferred to the the Vigilance Department From the subsequent information supplied by the Board it has been noticed by the Committee that there were in all <u>52 cases involving 9 officers</u> relating to the construction wing which had been sent to the Vigilance Department These cases mainly related to the short supply of material use of less material in the works excess payment to the contractor work not executed accor ding to the specifications payment of road rollers made on theoretical basis without maintaining log book enhancement of work without administrative approval and approved estimates etc From a perusal of the statement furnished by the Board it became apparent that in 34 cases one Shri Anand Parkash was involved and in 25 cases Shri D R Kapoor was mainly responsible It was further noticed from the state ment that out of 34 cases against Shri Anana Parkash in 31 cases the charges had been proved after an enquiry conducted against him It was also noticed that the services of Shri Anand Parkash had been terminated in October 1982 However during the oral examination it transpired that Shri Anand Parkash on a representation to the Government had not only been reinstated on 30 12 83 but had also been promoted to the next higher post of the Superintending Engineer and the enquiry had been re ordered Similarly in the case of Shri D R Kapoor though the enquiry was pending against him the officer had also been promoted to the rank of Superintending Engineer on officia ting basis in his own grade

> It was also noticed that in other cases in which enquiry had been instituted six to seven years back the enquiry report had not been finalised

The Committee was also pained to observe that the scope of various construction works had been enhanced from the sanctioned amount of Rs 8610 lakhs to Rs 27446 lakhs The Committee is unable to understand as to how the above named officers were spending without administrative approval or the amounts without getting the revised estimates approved and sanctioned from a competent particularly when the authority Senior officers of the Board must have been checking the works The Committee thus strongly feel that practically no financial control was being exercised by any functionary of the Board in the case of these works

The Committee are also constrained to observe that the Government/Board informed the Committee that it would not be in the interest of the State to furnish a copy of the enquiry report of the Commis-

sioner Ambala Division as well as the report of the Vigilance Department in this regard as also the files relating to the disciplinary actions against Sarvshri Anand Parkash and D R Kapoor The Committee fail to appreciate the interest of the State which was threatened by withhold ing these re ords The Committee therefore, view that the functioning of the construction wing of the Board is not at all satisfactory and is highly irresponsible and the Committee, therefore, recommend that the construction wing of the Board should be wound up and work thereof should be handed over to the Public Works Department ( B & R) of the State Govt It will not be out of place to mention that even now the works relating to the Public Health are being got done from the Public Health branch of the PWD

(5) During the course of examination of the Board it came to Drop the notice of the Committee that there were 36 cases involving financial losses and theft relating to the various officials of market committees The cases relate to the misappropriation of funds, embezin the State zlement of money delay in depositing the amounts with the Committees loss of market fee etc It was noticed that enquiry in some cases relating to the years 1974 75 onward stood incomplete Such inordinate delays in conducting enquiries and in taking suitable final action in the matter of lapse committed by employees lead to a great loss to the Board/Market Committees because in the intervening period many of the defaulters happen to have retired or left the 10b

Ducing the course of oral examination it was intimated to the Committe that the enquiries in resplict of various cases were being got conducted through the various officers of the Board who had also other works to do and thus such offic is could not have much time to devote in conducting the enquiries properly

During the last stage of oral examination the Board/Govt representative informed the Committee that for ensuring speedy enquiries and action against delinquent officers the Board had got sanctioned the post of an HCS Officer to work as an Enquiry Officer and that the Chief Secretary of the State had been approached to send an H C SOfficer for the job It is recommended that the posting of the said HCS Officer should be done without any delay and all the pending enquiries including those of construction wing should be got completed by that officer within one year In future also it should be ensured that no enquiry is kept pending beyond 6 months and suitable action against the defaulting employees of the Board/market committees is taken

(6) During oral examination the Committee was informed that griefs nord provides following facilities in the mandis -71-86 the Board provides following facilities in the mandis -

2 Individual Auction Platform

3 Street Lighting

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4 Metalled Roads

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- 5 F S Godown
- 6 Boundary Wall,
- 7 Grading Unit/Equipments
- 8 Check Post/Gates
- 9 (a) Common Drying Platform (b) Covered Platform
- 10 Public Toilet
- 11 Water Cooler Room,
- 12 Building for Post Office, Bank Building
- 13 (a) Water Supply & Sewerage
  - (b) Storm Water & Drainage
- 14 Weigh Bridge
- 15 Office Rest House & Library building
- 16 Cattle Shed Water trough etc
- 17 Parking
- 18 Cooperative Canteen and
- 19 Fire Fighting Station

However during the course of on the spot study of various mandis the Committee noticed that the following deficiencies existed in some of the mandis —

- (a) Levelling work was still to be done for example in Sirsa market committee
- (b) There was lack of covered sheds in mandis and the farmers were in difficulty for parking their tractors and bullock carts
- (c) Some of the mandis get water logged during rainy season and there does not exist proper sewerage and storm water drainage system

(d) The problem of stray cattle and pigs exists in most of the mandis and check posts/gates were not maintained properly The Committee recommend that the Board should conduct a survey of all mandis functioning under the Board and ensure that all the aforesaid facilities are provided in all the mandis. In addition the Committee would like to recommend that the following facilities should also be made available by the Board/Market Committees in the man disfunctioning in the state—

(1) There should be a common room in every mandi where the various types of labour working in the mandis can get together and

have rest during their leisure time This common room should be properly furnished and canteen and toilet facilities should be provided

(11) In every mandi/club/recreational facilities should be provided for the traders/farmers/visitors/labourers

(111) Every market committee should organise one study tour to other States annually consisting of farmers, traders and labourers

(1v) The common requirements of the farmers like seed, insecticides fertilizers etc should be made available to the farmers within the precincts of every mandi itself and the respective cooperative market societies should be persuaded to open their sale outlet in the mandi

(v) Every mandi should be equipped with a Civil and Veterinary dispensary

(vi) Market Committees should open extension centres in every Principal Yard for imparting knowledge and educating farmers regarding latest agriculture techniques

(vii) As per statement furnished by the Board rest houses have been constructed by the Board/Committees at 49 places From a perusal of the statement, it has been noticed that in most of the cases, the rest houses are not being used by the farmers for whom these are meant The Board should take necessary measures to see that the farmers use the rest houses as and when necessary

(viii) Every market Committee should encourage sports activities in the mandis under its jurisdiction and annual sports should be organi sed by the Board

(1x) To deal with the problem of stray cattle every market committee should post cattle scarer at every gate of every mandi in use and such cattle scarers should not allow any cattle/pigs etc to enter the gate of the mandi

(x) The market committees in collaboration with the various departments should get planted maximum number of trees/plants in all the mandis and areas around it

(7) The Board has created a capacity of 217500 M tonnes  $\mathcal{P}$  of storage by constructing godowns at different places of the State From the statement of year wise rents received from godowns by the Board it was noticed that there were wide variations between the amount due on account of rent from year to year. It was explained by the Board's representative that various other agencies had also created godown capacity at various places and thus the capacity or ated by the Board was not being fully utilised. The Committee feel that storage capacity is an important item in the market of agincultural produce and it is a sheer wastage if the same is not utilised fully. The Board should pursuade FCI and State Warehousing Corporation as well as other private parties and should ensure that its storage capacity is fully utilised. A report in respect of the action taken in this regard should be furnished to the Committee within three months

(8) On a perusal of the written reply furnished by the Board it was observed by the Committee that the Board as also the market committees were maintaining a fleet of vehicles at its disposal and incurring heavy expenditure on their running and maintenance. The Committee also noted that most of the committee were being administered by the Administrators who were having their own official vehicles at their disposal. The committee under the circumstances fail to appreciate the need for maintaining jeeps/cars by the market committees

> The Committee therefore recommend that the number of vehicles at the disposal of the Board/Market Committees be reduced to the minimum so as to save unnecessary expenditure on their running and maintenance

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The Committee further recommend that one of the effective steps in this behalf can be that every market committee should have at its disposal a motor cycle instead of a car/jeep

(9) During the course of oral examination of the Board it was noticed that the Board had obtained loans from the World Bank at the rate of 12½% interest whereas it is advancing the loan to the H S E B at the rate of 7% The Committee recommend that the surplus fund of the Board/Market Committees should be invested in such a manner as would fetch higher rate of interest so that there is no loss to the Board on this account

(10) During the course of oral examination the Committee was informed that the Colonization Department had also developed some mandis in the State and as many as 29 mandis were yet to be transferred from the Colonization Department to the Board The Committee were also sorry to learn that these mandis could not be developed fully owing to the non transfer of the possession to the Board The Committee therefore recommend that immediate steps be taken to transfer the remaining 29 mandis to the Board without any further loss of time

(11) During the course of oral evidence of the Board the Committee was informed that four functionaries of the Board had visited foreign countries and only one of them had submitted the tour report to the Board/Government The Committee also noted that no substantial benefit had accrued to the Board as a result of these foreign tours The Committee therefore recommend that foreign tours may be allowed only in unavoidable cases and the Government should also ensure that only such foreign tours are undertaken as would provide meterial benefit to the Board The Govt should also ensure that every person who undertakes a foreign tour submits a detailed report to the Board/Government regarding the experience gained

(12) During an on the spot study of the various mandis of the State it came to the notice of the Committee that the rates fixed for various types of labour jobs in the mandis were very low In the present day of high cost of living it is felt that the rates should be enhanced to such an ext nt as may ensure proper wages to the labour doing various jobs in mandis

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(13) During the course of oral examination it was noticed that various market committees in the State purchased tarpaulins valuing Rs 13 00 lakhs in 1981 82 and Rs 69 84 lakhs in the year 1982 83 to provide the same to Arhtias and small and marginal producers on nominal charges of rent or sale against full price on no profit no loss basis so that the same could be used to safeguard the agricultural produce from untimely rains On receipt of various complaints regarding the purchase of the tarpaulins the Chief Accounts Officer of the Board was appointed by the Board to investigate into the matter After visiting various market committees the enquiry officer reported that market committees had purchased the tarpaulins either without budget provision or against a nominal budget provision It was also noticed by him that the tarpaulins purchased were under sized and thereby there was short supply The quality of tarpaulins purchased and price paid also varied from place to place The report of the Chief Accounts Officer was examined and it was decided by the Board to suspend the persons responsible for the purchase where the tarpaulins were short of the value of Rs 25000 and above It was also decided that all the Secretaries who had made purchases should be charge sheeted and sample of the tarpaulin purchased be obtained to verify the tarpaulins The matter was reported to the Government in October 1982 and in all 30 It was considered by the Board that the Secretaries were suspended persons who were responsible for the purchase could be Administrator Secretary Market Committees and Resident Audit Officer In addition to these three the Accountants Market Committee and the Storekeepers Care Takers were also at fault in these purchases Thus the aforesaid five officials could be taken as jointly responsible but proportion of responsibility of each official could be fixed only after detailed investigation by the Vigilance Department

The Committee therefore, recommend that enquiry may be got completed by the Vigilance Department at the earliest, and the report thereof furnished to the Committee within three months

(14) From the written reply and the oral examination of the representatives of the Board the Committee care to nourish a feeling that in the matter of recruitment of employees and the r transfers there is a scope for rationalisation. Some mal practices by the employees in the Board and the various market committees under it have come to the notice of the committee. It has also been observed that the practice of keeping some employees at the same station for long duration results in a disadvantage to the institution and impairs the overall efficiency in working. The Committee, therefore, recommend that the Board/Market Committees should scrupulously follow the norms and rules regarding recruitment and posting and transfer of their employees which are in vogue in the State Government Departments

(15) Though the Committee are satisfied that the Board have been taking various steps to check evasion of market fees but a lot remains to be done The Committee would recommend that the Board should try to evolve a fool proof system whereby evasion of market fees as well as squandering of funds is brought down to the minimum level The Board may also look into the advisability of introducing a system whereunder every arrival of produce in the mandis is recorded at the octron post as well as at the mandi gates and similarly the outgoing goods are also recorded

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likwewise This according to the Committee, will go a long way in detecting evasion of market fees

(16) The Committee observe that before the Supreme Court judgment dated 4 5 79 the Board was utilising its own as well as market committee's funds in various rural welfare schemes That utilisation of fund helped a lot in rural development which ultimately led to agricultural production and improving the lot of farmers The Board contended that the Supreme Court in its judgment had tied down the hands of the Board/Market Committees and it could no more under-Though the Board during the or l examinatake those activities now tion informed the Committee that a Committee headed by Sh S S Surjewala had opined that the Board could undertake the same activities even after the judgment of the Supreme Court without effecting any amendment in the law yet looking to the present hesitation of the Board/ Market Committees in undertaking those tobs the Committee recomm-end that suitable amendments should be made in the Punjab Agricultural Produce Markets Act, 1961 and the rules framed thereunder so as to enable the Board/Market Committees to undertake all possible developmental activities in the Notified areas covered by the Market Committees

(17) Before concluding this report the Committee observe that the Board has crossed its infancy stage but its working h s not come up The Board/Market Committees have adequate surplus to the mark funds and assured future income which could best be utilised for the development of the State in a much better manner The Committee during its deliberations came to nourish a feeling that there is a clog in the smooth and efficient working of the Board Numbers of embezzlement and other cases together with the cases of inordinate delay in the conduct of disciplinary cases and such other things have strengthened this feeling of the Committee The withholding of certain important record from the perusal of the Committee has forced the Committee to believe that the affairs of the Board are not being carried on in the best interest of the Board itself and the State Government The Committee. therefore recommend that the State Government may consider the desirability of constituting a high powered committee to look into the existing state of affairs and suggest such ways and means as may secure efficiency and better performance of the Board and Market Committee thereunder

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### APPENDIX A

(Referred to in Para 1 of the Report)

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### List of Principal Yards/Sub Yards and Purchase Centres in Haryana

		of Market Committee/ al Yard	Sub Yard P		Purch	Purchase centre		
Dis	trict		<u> </u>					
AM	<u>íBA</u>	LA			transfer to			
	1	Ambala City	1 2 3	Subzı Mandı New Grain Ma Fodder Marke			•	
	2	Neneola	5	FOLDER MAINE	L			
	3	Ambala Cantt	4	Subzı Mandı				
	4	Barara	1		1	Ugala		
	5	Jagadhri	5	Mustfabad				
	6	Yamuna Nagar	6	Subzı Mandı & Grain Marke	et			
	7	Chhachhraulı	7 8	Bilaspur Khizrabad				
	8	Mullana	9	Saha	2	Talheri		
			10	Kesri		Gujran		
	9	Sadhaura			3	Rasulpur		
	10	Naraingarh	11	Shahazadpur				
	11	Raipur Rani	12	Barwala				
	12	Kalka	13 14	Pinjore Mallha				
KU	IRU	KSHETRA		~				
	13	Thanesar	15	Kırmıch	4	Amin		
	14	Pipli			5	Morthala		
•	15	Shahabad			6	Nalvı		
	16	Ismailabad	16 17 18	Jhansa 7 Thol Malıkpur				

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	of Market attee/Principal	Yard	Sub Yard	Pu	rchase Centre
 17	Pehowa	19	Gumthala Garhu		Bhorsaidan Bodhni Neemwala
18	Dhand	20	Kaul		
19	Fatehpur P	undri		10 11	Habrı Rasına
20	Kaithal	21 22	Old Grain Mkt Pai	12 13 14	Jakholı Keorak Bhudhanpur
21	Cheeka	23 24 25	Arnaulı Mehmoodpur Kamehrı	15 16 17 18	Bhagal Bhoosla Ramthalı Bhopur
22	Ladwa	26	Babain	19	Mathana
23	Radaur	27 28	Jathalana Gumthala Rao		
24	Sewan			20	Gohra
RNA	AL				
25	Karnal	29 30	Jundla Kunjpura	21 22 23	Urlana Kalan Gheer Mohudmpur
26	Nılokherı			24	Samana Bahi
27	Тагаогі	31	Nıgdu	25 26 27	Saga Ramba Garhı Bırbal
28	Indri			28	Bayana
29	Nissing				
30	Gharaunda			29 30	Barsat Munak
31	Panıpat		Babarpur srana	31 32	Bapaulı Sanaulı
32	Madlauda	34 C	Chhichbra <b>n</b> a	33	Ahar
33	Samalkha			34	Atta Dikadla
				35	Jaurasi

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	f Mirket Com rincipal Yard	S.	ıb Yard	Pu	rchase Centre
34	Assandh -	35	Balah	36 37 38	Salwan Kurlan Uplana
SONEP	AT				•
35	Sonepat	36 37 38 39 40	Murthal Bahalgarh New Subzı Mandı Kharkhoda Mohana	39 40 41 42	Biswa <b>a</b> meel Nahra Siwanmal Purkhas
36	Ganaur		_	43 44 45	Dataulı Pungthala Sanpera
37	Gohana	41	Subzi Mandi	46	Baroda
		42	Mundlana	46	Bichpari
		43	Khanpur Kalan		
ROHTA	K		-		
38	Rohtak	44	Kalanaur	48	Kaloı
		45	Beri	49	Sanghi
			1	50	Chhara
				51	Lakhan maj
39	Mehem				
40	Sampla		~	52	Assaudha
<b>4</b> 1	Bahadurgarh	<b>B</b> 10			
42	Jhajjar			53	Badlı
43	Koslı				
GURGA	AON				
44	Gurgaon	46	Farukhnagar	54	Khor
45	Pataudi	47	Bohro Kalan		
46	Punhana	48	Pinangwan		
47	Nuh				
48	Sohna	49	Badshahpur		

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			18	١
Name o nittee/P	f the Market Com rincipal Yard		Sub Yard ,	Purchase Centre
49	Tauru			
50	Ferozepur Jhirka	50	Nagina	
FARID	ABAD			<b>~</b> -
51	Faridabad	51	Faridabad NIT	55 Palı 56 Tıgaon
				57 Mohna
52	Ballabgarh	52	Fatehpur Biloch	
53	Pılwal	53 54	Hathın Mındkola	
54	Hodel	55	Hassanpur	58 Baraul
		56	Bichhoie	
NOHIN	DERGARH			
55	Narnaul	57	Nangal Chaudhri	~ -
		58	Grain Bazai Narnaul	
-	~	59	Nızampur	`
		60	Nawaz Nagar	
56	Atelı	61	Kantı	
57	Rewarı	62	Bawal	
		63	Dahina	
		64	New Subzi Mandi	
		65	Kund	
		66	Dharuhera	
58	Kanına			
59	Mohindergarh	67	Nangal Sarohi	
HIWA	NI			
60	Bhiwani	68 69	Chang New Vegetable Mark	at

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ſ	ĩ			19		-
		the Market Com rincipal Yard		Sub Yard-	Pu	rchase Centre
_	61	Charkhı Dadrı	70 71	Bond Kalan Bhadra		
	62	Loharu	72 73	Dıghawa Satnalı		
	63	Jui	74	Kairu		
	64	Tosham				
	65	Behal				
	66	Siwani	75	Jhumpa Kalan		
	JIND					1
	67	Jind			59	Alewa
	68	Julana				
	69	Pillukhera		~	60	Ludana
	70	Saf1don	76	New subzı Mandı Safıdon	61 62	Hatt Muana
	71	Uchana				
	72	Narwana	77 78 <b>79</b>	Dhamtan Sahib Garhi Subzi Mandi	63	Data Singhwala
	73	Kalayat	80	Dhanauri	64	Sanghan
	HISSAR				65	Berta
	74	Hissar	81	Balsmand	66	Mangalı
	75	Hansı	82 83 84 85	Narnaund Bawanı Khera Mundhal Sısaı		
	76	Fatehabad	86 87 88	Badopat Mohamadpur Ro Dhanger	hı	
	77	Bhattu Kalan				
	78	Adampur	89	Agroha	67	Talanwalı

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	the Market Com- rincipal Yard		Sub Yard	Purchase	
		90	Siswal		· · · · · · · · · · · · · · · · · · ·
79	Ratia	91	Old Grain Market		
80	Jakhal				
81	Tohana	92	New Subzı Mandı	68 69 70	Dharsul Nanhori Tharwa
82	Bhuna				
83	Uklana				
84	Barwala	93 94	abra Sarsod		
SIRSA					
85	Sirsa	95	Rama	71	Malekan
86	Ding	96	Suchan Kotlı		
87	Kalanwalı	97 98	Ro <b>r</b> ı Odhan	72	Baraguda
88	Dabwalı	99	Chutala	73	Dudyanwalı
		100	Old Mandı Dabw	alı	
89	Ellenabad	101	Jiwan Nagar		

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### APPENDIX B

## (Referred to in Para 3 of the Report)

		1	ncome			
	Heads	1978 79	1979 80	1980 31	1981 82	1982-83 (upto 31 12 82)
		(In la	khs of rup	ees)		
1	Contribution from Market Committees under Section 27 etc	4 50 29	3 06 59	3 54 23	4 98 22	343 3(
2	Loans recoverable from Market Committees and other instructions	1 52 76	9 64	30 38	26 06	21 13
3	Subsidy/brant in aid from Central Govt S F D A and other institutions	35 50	8 00	12 00	1 07 50	2 00
4	Sale of construction material including advances	15 09	23 77	20 00	18 11	35 35
5	Suspence Account	31 20	9 91	0 74	61 56	11 18
6	World Bank P oject	3 98	85 96	1 96 70	1 97 63	2 33 40
7	Other income	99 41	1 00 78	1 46 55	2 97 87	1 49 56
	Total	7 88 23	5 44 65	7 60 60	12 06 95	7 95 92
		Expe	nditure			
	Heads	1978 79	1979 80	1980 81	1981 82	1982 83 (upto 31 12 82)
			(In	lakhs of ru	pees)	. <u> </u>
1	Pay	75 34	94 62	' 03 75	1 42 47	1 23 11
2	Travelling Allowances	3 43	3 55	5 33	7 95	4 92
3	Contingencies	28 06	30 21	40 32	54 57	34 92
4	Development Schemes	3 96 58	2 32 26	2 33 67	3 56 75	3 13 56
5	Suspense Account	0 05	5 58	1 78 41	21 39	12 38
6	World Bank Project	62 66	2 31 88	2 11 65	4 44 65	4 65 45
	Total	5 66 12	5 98 10	7 23 13	10 27 78	9 54 34
						<del></del>

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APPENDIX 'C'

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(Referred to in Para 3 of the Report)

STATEMENT SHOWING THE FINANCIAL POSITION OF THE MARKET COMMITTEES AS ON 31 12 82

- 7	or incompanie of the second	Opening Balance on 1 4-82	to 31 12 82	10101	to 31 12 82	
2	1 Ambala	52 09 405 78	1 14 59 508 38	1 66 68 914 16	99 83 166 57	76 85 747 59
I	2 Kurukshetra	93 64 367 49	3 72 89 675 97	4 66 54 043 46	1 53 65 584 20	3 12 88 459 26
	Karnal	49 39 141 24	2 49 85 406 38	2 99 24 547 62	2 11 80 960 61	87 43 587 01
<b>4</b>	Sonepat	9 64 867 29	48 35 188 49	58 00 055 78	22,26 948 71	35 73 107 07
ν N	Jind	78 59 977 36	1 56 56 387 60 <sup>1</sup>	2 35 16 364 97	82 83 702 20	1 52 32 662 77
9	Rohtak	45 61 180 27	37 91 065 23	83 52 245 50	18 49 078 69	65 03 166 81
	Gurgaon	19 78 159 01	33 49 475 23	53 17 634 24	30 21 131 19	22 96 503 05
00	Faridabad	5 82 138 84	79 08 312 87	84 90 451 71	30 22 601 66	54 67 843 05
	Mohinderearh	31 07 946 34	57 30 724 00	88 38 670 34	26 56 882 63	61 81 787 71
	Bhiwanı	32 95 177 74	48 91 323 84	81 86 501 58	41 92 551 90	49 93 949 68
	Hissar	1 53 16 186 36	3 15 09 402 06	4 68 25 588 42	2 42 35 123 98	2 25 90 464 44
51	Sırsa	79 08 990 05	2 10 54 648 17	2 89 63 638 22	1 34 87 740 94	1 54 75 897 28
	-	6 50 87 537 78	17 24 51 118 22	23 75 38 656 00	10 85 05 480 28	12 90 33 175 72

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